DAINIK JAGRAN, Delhi, 24.2.2021 Page No. 1, Size:(12.06)cms X (12.22)cms.

पुलिस की दलील से एनएचआरसी असंतुष्ट

कि आदर्श नगर पुलिस थाने की टीम ने एक युवक को उठाया था। जब उसे छुड़ाने उसका चाचा गया तो उसे भी हिरासत में लेकर दोनों से मारपीट की गई थी। इस मामले में दिल्ली पुलिस को कारण बताओ नोटिस जारी करते हुए आयोग ने पुलिसकर्मियों पर कार्रवाई करने के लिए कहा था। नोटिस के जवाब में कहा गया कि चूंकि मामला पक्षपातपूर्ण है, इसलिए संबंधित पुलिस कर्मियों के खिलाफ विभागीय कार्रवाई नहीं की जा सकती। इस दलील को निराशाजनक करार देते हुए, आयोग ने कहा कि यह असंतोषजनक है।

हिरासत में यातना

बि, नई दिल्ली : राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने दिल्ली पुलिस की हिरासत में यातना के एक मामले में पुलिस की दलील पर असंतुष्टि जाहिर करते हुए केंद्रीय गृह मंत्रालय को कहा है कि दो पीड़ितों को एक-एक लाख रुपये का मुआवजा दिया जाए। साथ ही छह पुलिस अधिकारियों के खिलाफ विभागीय कार्रवाई की रिपोर्ट भी दर्ज की गई है। आयोग ने सितंबर 2019 की एक शिकायत के आधार पर सुनवाई की थी, जिसमें आरोप लगाया गया था

TIMES OF INDIA, Delhi, 24.2.2021 Page No. 14, Size:(5.73)cms X (12.83)cms.

NHRC honours its short film competition winners

The National Human Rights Commission (NHRC) India presented awards to the winners of its 2020 short film competition. Ravindra Jadhav was awarded the first prize of Rs. 2 lakh and a certificate for his film "Thalsar Bangsar". It raises the concerns on and the conflict between practicing the folk tradition and the challenges of sustainable livelihood through education. The second prize of Rs. 1.5 lakh was jointly given to Nitin



Ganorkar for his film "Womb of Melghat" and to Thomas Jacob for his film "Annam". The "Womb of Melghat" highlights the violation of human rights of tribals, displaced in Maharashtra and "Annam" focuses on the right to food and clean environment. The third

prize of Rs. 1 lakh was also jointly given to Jaya Jose Raj for his film "And thus man gets crushed" on business activities causing environmental hazards and Vinod Garud for his film "Sappar" on the right to health care. The three "Certificates of Special Mention" were awarded to Rashid Nimbalkar for his film "Dumroo", Gauravishh Revar for "Saraswati" and Gautami Berde for her film "The woman on the street".

मानवाधिकारों की रक्षा पत्रकारिता की प्रतिबद्धता : प्रो. द्विवेदी

अनेक विद्यार्थियों ने हिस्सा लिया। प्रो. द्विवेदी ने आगे कहा कि मानवाधिकार सभी के लिए समान हैं, लेकिन इसका वास्तविक लाभ उसे ही मिल पता है, जिसके पास पर्याप्त जानकारी अथवा संसाधन उपलब्ध हैं।

उन्होंने तथ्य प्रस्तुत करते हुए कहा कि दुनिया भर में 1990 से लेकर आज तक मानवाधिकारों की रक्षा के अपने प्रयासों के दौरान लगभग 2,500 से ज्यादा पत्रकार अपनी जान गंवा चुके हैं। वर्ष 1992 से 2018 के बीच 58 पत्रकार लापता हुए हैं।

नई दिल्ली (एसएनबी) । एक सुंदर समाज की रचना करने में मीडिया प्रारंभ से ही लगा हुआ है। मीडिया के कारण ही मानव अधिकारों के बहुत सारे संवेदनशील मामले सामने आए हैं। मानवाधिकारों की रक्षा करना पत्रकारिता की प्रतिबद्धता है।

यह विचार भारतीय जन संचार संस्थान (आईआईएमसी) के महानिदेशक प्रो. संजय द्विवेदी ने राष्ट्रीय मानवाधिकार आयोग की ओर से आयोजित एक कार्यक्रम में व्यक्त किए। इस आयोजन में देशभर के

JANSATTA, Delhi, 24.2.2021 Page No. 4, Size:(6.71)cms X (13.64)cms.

'मानवाधिकारों की रक्षा पत्रकारिता की प्रतिबद्धता'

जनसत्ता संवाददाता नई दिल्ली, 23 फरवरी।

'एक सुंदर समाज की रचना करने में मीडिया प्रारंभ से ही लगा हुआ है। मीडिया के कारण ही मानव अधिकारों के बहुत सारे संवेदनशील मामले सामने आए हैं। मानवाधिकारों की रक्षा करना पत्रकारिता की प्रतिबद्धता है।' यह विचार भारतीय जन संचार संस्थान के महानिदेशक प्रो. संजय द्विवेदी ने राष्ट्रीय मानवाधिकार आयोग द्वारा आयोजित एक कार्यक्रम में व्यक्त किए । इस आयोजन में देशभर के अनेक विद्यार्थियों ने हिस्सा लिया। प्रो. द्विवेदी ने कहा कि मानवाधिकार सभी के लिए समान हैं और मीडिया ने यह साबित करने में महत्त्वपूर्ण योगदान दिया है कि एक प्रजातांत्रिक देश में पद और सत्ता के आधार पर इंसानों में भेद नहीं किया जा सकता। द्विवेदी ने कहा कि दुनिया भर में 1990 से लेकर आज तक मानवाधिकारों की रक्षा के के दौरान लगभग 2500 से ज्यादा पत्रकार अपनी जान गंवा चुके हैं।

NHRC recommends payment of Rs 1L each to victims of "custodial torture" in Delhi

https://www.outlookindia.com/newsscroll/nhrc-recommends-payment-of-rs-1l-each-to-victims-of-custodial-torture-in-delhi/2035229

The National Human Rights Commission has recommended that the Union Ministry of Home Affairs pay Rs 1 lakh each to two victims in a case of "custodial torture" by Delhi police personnel, officials said on Tuesday.

Earlier, the NHRC did not accept the plea taken by the Delhi Police in reply to its show cause notice, that since the matter is sub judice, hence, departmental action "cannot be taken against the police personnel concerned".

"The NHRC, in a case of custodial torture by police in Delhi, has recommended that the Union Ministry of Home Affairs pay Rs 1 lakh each to the two victims," the rights panel said in a statement.

It has also called for the report of departmental action taken against the "six erring police officials", who are facing a trial before the court of an additional sessions judge at Rohini. "They include one inspector - SHO, ASI, HC, HV, and two constables," the statement said.

Terming the Delhi Police"s plea as "fallacious", the Commission observed that "it is unsatisfactory and does not inspire confidence".

The Commission was convinced that from the material on record, prima facie it is established that the complainant and his nephew were given "third degree torture". They were assaulted by the police personnel, as named in the FIR, and are now facing trial before the court, the statement said.

Hence, in these circumstances, the Commission recommended payment of Rs 1 lakh to the two victims of police torture, as per the Section 18 (a) (i) of Protection of Human Rights Act, it added.

The Commission had earlier held that since the police officials "failed to act" as responsible public servants, therefore, departmental proceedings against them should also be initiated, and they should be punished accordingly, the statement said.

The "State is vicariously liable" for the action of public servant, police officials and hence the victims are entitled for compensation it said. PTI KND RDM RDM

State Is Vicariously Liable: NHRC Recommends Payment Of Rs.1Lakh By Home Ministry To Victims Of Of Custodial Torture By Delhi Police

https://www.livelaw.in/news-updates/nhrc-custodial-torture-delhi-police-compensationministry-of-home-affairs-170292

The National Human Rights Commission has recommended payment of Rs. 1 lakh each to the two victims in a 2019 case of custodial torture by Delhi Police. According to the Commission the State is vicariously liable for the action of police ocials and the victims are entitled for compensation. While recommending that the Union Ministry of Home Affairs pays one lakh to the victims, the Commission has also called for the report of departmental action taken against the six erring police ocial, who are facing trial.

Six police ocials including a SHO, ASI, HC, HV, and two Constables are currently facing trial before the court of Additional Sessions Judge, Rohini in Delhi. The Commission's recommendation has come after its decision to dismiss Delhi Police's plea that no departmental action can be taken against the concerned police personnel as the matter is subjudice. According to the Commission this plea taken by Delhi Police in reply to its show cause notice is fallacious, unsatisfactory and does not inspire condence. The material on record prima-facie establishes that that the complainant and his nephew were given third degree torture, and were assaulted by the police personnel. Therefore considering the circumstances, the Commission recommended payment of Rs. 1 lakh to the two victims of police torture, as per the Section 18 (a) (i) of Protection of Human Rights Act.

After a complaint was made by the victim on 28th August 2019, alleging torture by police ocials of Adarsh Nagar Police Station, Delhi, a case was registered by the Commission. The victim had complained that his nephew was picked up by the police ocials and when he went to enquire about him, he was also detained and given third degree torture along with his nephew. The complainant alleged that his nephew was falsely implicated in a criminal case of Arms Act.

After notices were issued by the Commission, the DCP Crime Headquarters of Delhi Police had submitted a report informing the Commission that an FIR was registered on the complainant's complaint on 1st September 2019. The Commission, on the basis of this report, found that a criminal action had been initiated against the three ocials, and a charge-sheet had been submitted against them before the court of law. The Commission has therefore held that since the police ocials failed to act as responsible public servants, therefore, departmental proceedings against them should also be initiated, and they should be punished accordingly.

NHRC Recommends Payment Of Rs 1L Each To Victims Of 'Custodial Torture' In Delhi

https://www.news18.com/news/india/nhrc-recommends-payment-of-rs-1l-each-to-victims-of-custodial-torture-in-delhi-3466670.html

The National Human Rights Commission has recommended that the Union Ministry of Home Affairs pay Rs 1 lakh each to two victims in a case of "custodial torture" by Delhi police personnel, officials said on Tuesday. Earlier, the NHRC did not accept the plea taken by the Delhi Police in reply to its show cause notice, that since the matter is sub judice, hence, departmental action "cannot be taken against the police personnel concerned".

"The NHRC, in a case of custodial torture by police in Delhi, hasrecommended that the Union Ministry of Home Affairs pay Rs 1 lakh each to the two victims," the rights panel said in a statement. It has also called for the report of departmental action taken against the "six erring police officials", who are facing a trial before the court of an additional sessions judge at Rohini. "They include one inspector – SHO,ASI, HC, HV, and two constables," the statement said.

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Hence, in these circumstances, the Commission recommended payment of Rs 1 lakh to the two victims of police torture, as per the Section 18 (a) (i) of Protection of Human Rights Act, it added. The Commission had earlier held that since the police officials "failed to act" as responsible public servants, therefore, departmental proceedings against them should also be initiated, and they should be punished accordingly, the statement said.

The "State is vicariously liable" for the action of public servant, police officials and hence the victims are entitled for compensation it said.

Maha rights body calls DGP in complaint about `custodial torture' of Pragya https://www.theweek.in/wire-updates/national/2021/02/23/bom22-mh-pragya-commission-dgp.html

The Maharashtra State Human Rights Commission on Tuesday issued a summons to the state Director General of Police over a complaint of custodial torture of 2008 Malegaon blast accused Pragya Singh Thakur. The commission asked the DGP to appear before it on April 6. In 2018, Aditya Mishra, a lawyer, filed a complaint before the National Human Rights Commission after Thakur, now a BJP MP, alleged during a TV show that she was tortured by the Anti-Terrorism Squad (ATS) of state police after her arrest.

The NHRC transferred the matter to the state commission. The commission should take notice of Thakur's allegations as "this is a matter of Article 21 of the Indian Constitution", the plea said. Article 21 enshrines the right to life and personal liberty.

Thakur, out on bail, is one of the main accused in the case pertaining to the blast at Malegaon in north Maharashtra on September 29, 2008.

Six people were killed and over 100 others injured when an explosive device strapped to a motorcycle went off near a mosque in the town. The trial in the case is going on. PTI AVI KRK KRK

MHRC summons Maharashtra DGP over complaint of custodial torture of Sadhvi Pragya Singh Thakur

https://www.indiatoday.in/india/story/mhrc-maharashtra-dgp-complaint-of-custodialtorture-of-sadhvi-pragya-singh-thakur-malegain-blast-case-1772337-2021-02-24 The Maharashtra State Human Rights Commission summoned the state Director General of Police in connection with a plea that alleged that Malegaon blast accused Sadhvi Pragya Singh Thakur was tortured in custody. The DGP has been asked appear before the commission on April 6 at 11 am.

The complaint was filed by Thane-based advocate Aditya Mishra before the National Human Rights Commission (NHRC) in October 2018 after Sadhvi Pragya alleged that she was tortured while she was in custody of the Maharashtra Anti-Terrorism Squad (ATS) that was investigating the Malegaon 2008 blast case.

Sadhvi Pragya was in jail for nine years before she was granted bail in April 2017. NHRC had transferred Mishra's petition to MHRC. However, due to the Covid-19 pandemic, the hearing of the case could not take place.

In 2019, Sadhvi Pragya broke down during a public appearance while narrating the torture she was allegedly subjected to while in custody. She alleged that police officials took turns to torture her, beat her day and night, and wanted her to confess that she had carried out the blast and killed Muslims.

Six people were killed and over 100 injured when a bomb went off near a mosque in Malegaon in north Maharashtra, on September 29, 2008. According to the prosecution, it was the handiwork of a Hindu extremist group.

Sadhvi Pragya was given a clean chit by the National Investigation Agency (NIA), but the trial court refused to discharge her from the case. The court dropped the charges under the Maharashtra Control of Organised Crime Act (MCOCA) against her, and she is now being tried under the Unlawful Activities Prevention Act.

Maharashtra HRC summons DGP over complaint about custodial torture of BJP's Pragya Thakur

https://www.timesnownews.com/india/maharashtra-news/article/maharashtra-hrcsummons-dgp-over-complaint-about-custodial-torture-of-bjps-pragya-thakur/724215 The Maharashtra State Human Rights Commission issued summon to the state Director General of Police over a complaint of custodial torture of BJP MP Pragya Singh Thakur, an accused in the 2008 Malegaon blast case.

The commission has told the DGP to appear before it on April 6.

In 2018, Aditya Mishra, a lawyer, filed a complaint before the National Human Rights Commission after Thakur, now a BJP MP, alleged during a TV show that she was tortured by the Anti-Terrorism Squad (ATS) of state police after her arrest, reported PTI.

DGP told to appear on April 6 After this complaint, the NHRC transferred the matter to the state commission.

The plea said that the commission should take notice of Thakur's allegations as "this is a matter of Article 21 of the Indian Constitution" which enshrines the right to life and personal liberty.

Thakur, who is out on bail, is one of the main accused in the case.

Maha rights body calls DGP in complaint about `custodial torture'' of Pragya https://www.outlookindia.com/newsscroll/maha-rights-body-calls-dgp-in-complaintabout-custodial-torture-of-pragya/2035077

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The trial in the case is going on. PTI AVI KRK KRK

Payment of Rs 1L each to victims of 'custodial torture' in Delhi: NHRC https://www.business-standard.com/article/current-affairs/payment-of-rs-1l-each-tovictims-of-custodial-torture-in-delhi-nhrc-121022400042_1.html

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दिल्ली: 'हिरासत में प्रताड़ित' करने के मामले में पीड़ितों को मिलें एक-एक लाख रुपए, NHRC ने की सिफारिश

https://www.tv9hindi.com/india/nhrc-recommends-rs-1-lakh-to-victims-of-custodialtorture-in-delhi-556886.html

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने सिफारिश की है कि केंद्रीय गृह मंत्रालय (MHA) दिल्ली पुलिस (Delhi Police) के कर्मियों के जरिए 'हिरासत में प्रताड़ित' करने के एक मामले के दो पीड़ितों को एक-एक लाख रुपये दे. इससे पहले आयोग ने कारण बताओ नोटिस के जवाब में दिल्ली पुलिस की इस अर्जी को स्वीकार नहीं किया कि मामला अदालत में विचाराधीन है, ''इसलिए संबंधित पुलिस कर्मियों के खिलाफ विभागीय कार्रवाई नहीं की जा सकती.''

आयोग ने एक बयान में कहा कि एनएचआरसी ने दिल्ली में पुलिस के हिरासत में प्रताड़ित करने के मामले में केंद्रीय गृह मंत्रालय को दो पीड़ितों को एक-एक लाख रुपये देने की सिफारिश की है. दिल्ली के गौतम नगर क्षेत्र में दिल्ली पुलिस के दो कर्मियों ने एक शख्स की उसके घर के बाहर कथित तौर पर पिटायी कर दी थी.

पुलिस उपायुक्त (दक्षिण) अतुल कुमार ने कहा, "दोनों कर्मियों को निलंबित कर दिया गया है." अधिकारी ने कहा कि घटना का एक वीडियो सोशल मीडिया पर व्यापक तौर पर साझा किए जाने के बाद जांच शुरू कर दी गई है. वीडियो में पुलिसकर्मी शख्स को कथित तौर पर थप्पड़ मारते और अपशब्द कहते देखे और सुने गए. शख्स सड़क पर गिर जाता है और पुलिसकर्मी उसे अपशब्द कहते रहते हैं. घटना सोमवार रात दक्षिण दिल्ली में हुई. NAVBHARAT TIMES, Online, 24.2.2021

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दिल्ली में 'हिरासत में प्रताड़ित' करने के मामले के पीड़ितों को एक-एक लाख रुपये देने की सिफारिश https://navbharattimes.indiatimes.com/india/recommendation-of-one-lakh-rupees-tothe-victims-of-torture-in-custody-in-delhi/articleshow/81180947.cms राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सिफारिश की है कि केंद्रीय गृह मंत्रालय दिल्ली पुलिस के कर्मियों द्वारा 'हिरासत में प्रताड़ित' करने के एक मामले के दो पीड़ितों को एक-एक लाख रुपये दे। अधिकारियों ने मंगलवार को यह जानकरी दी। इससे पहले आयोग ने कारण बताओ नोटिस के जवाब में दिल्ली पुलिस की इस अर्जी को स्वीकार नहीं किया कि चूंकि मामला अदालत में विचाराधीन है, ''इसलिए संबंधित पुलिस कर्मियों के खिलाफ विभागीय कार्रवाई नहीं की जा सकती है।'' आयोग ने एक बयान में कहा कि एनएचआरसी ने दिल्ली में पुलिस द्वारा हिरासत में प्रताड़ित करने के मामले में केंद्रीय गृह मंत्रालय को दो पीड़ितों को एक-एक लाख रुपये देने की सिफारिश की है।

बंधुआ श्रमिक विमुक्ति एवं पुनर्वास में चयनित प्रखंडों में लगेंगे शिविर

https://www.jagran.com/bihar/vaishali-camps-will-be-organized-in-blocks-21399384.html

जिले के हर प्रखंडों में कैंप लगाकर बंधुआ श्रमिकों की विमुक्ति के साथ उनके अधिकार और पुनर्वास के लिए जागरूकता अभियान चलाया जाएगा। इसके साथ ही राज्य के बाहर से विमुक्त होकर आए बंधुआ श्रमिकों के पुनर्वास की कार्रवाई में तेजी लाने का निदेश दिया गया है। यह निर्देश बंधुआ मजदूरी प्रथा उन्मूलन अधिनियम 1976 के तहत गठित जिला स्तरीय निगरानी समिति की बैठक की अध्यक्षता करते हुए उप विकास आयुक्त विजय प्रकाश मीणा ने दिए। उन्होंने जिले में विमुक्त दल का गठन एवं दल के माध्यम से चलाए जाने वाले सहायता अभियान के कार्यों की जानकारी दी।

समिति की बैठक में पुलिस उपाधीक्षक मुख्यालय देवेंद्र प्रसाद के अलावा श्रम अधीक्षक, सहायक निदेशक सामाजिक सुरक्षा कोषांग, सहायक निदेशक बाल संरक्षण इकाई, अग्रणी बैक जिला प्रबंधक, अजीत यादव, सुलेखा कुमारी आदि उपस्थित थे। बैठक में राष्ट्रीय मानवाधिकार आयोग से बंधुआ मजदूर विमुक्ति, उन्मूलन एवं पुनर्वास के संबंध में दिए गए आदेशों के अनुपालन पर विचार-विमर्श किया गया। बताया गया कि जिले में बंधुआ मजदूर विमुक्ति दल का गठन किया जा रहा है।

बताया गया कि आम जनता अथवा अन्य माध्यमों से शिकायत प्राप्त होने पर विमुक्ति दल सदस्य त्वरित कार्रवाई करते हुए बंधुआ श्रमिकों की विमुक्ति एवं पुनर्वास कार्य कराया जाएगा। बैठक में उप विकास आयुक्त मीणा ने श्रम अधीक्षक को बंधुआ मजदूरी प्रथा उन्मूलन अधिनियम के व्यापक प्रचार-प्रसार के लिए जिले के सभी प्रखंडों में कैंप लगाकर कार्रवाई सुनिश्चित करने तथा राज्य के बाहर से विमुक्त होकर आए बंधुआ श्रमिकों के पुनर्वास की कार्रवाई में तेजी लाने का निदेश दिया।

उप विकास आयुक्त मीणा ने कहा कि बंधुआ श्रमिकों के संबंध में किसी तरह की सूचना देने के लिए श्रम अधीक्षक कार्यालय के दूरभाष संख्या 06224-277465 को हेल्पलाइन नंबर बनाया गया है। यह हेल्पलाइन कार्यालय अवधि में कार्यरत रहेगा और इसके लिए विभागीय कर्मी प्रतिनियुक्त रहेंगे। इससे प्राप्त सूचनाओं के आधार पर विमुक्ति दल कार्रवाई सुनिश्चित करेगा। भाजपा सांसद साध्वी प्रज्ञा सिंह ठाकुर की शिकायत पर मानवाधिकार आयोग का डीजीपी को समन https://www.jagran.com/maharashtra/mumbai-human-rights-commission-summons-dgpon-complaint-of-malegaon-blast-case-accused-pragya-singh-thakur-21400322.html 2008 में हुए मालेगांव विस्फोट मामले (Malegaon Blast Case) में आरोपी भाजपा सांसद साध्वी प्रज्ञा सिंह ठाकुर (Pragya Singh Thakur) को हिरासत में प्रताड़ित करने के मामले में महाराष्ट्र राज्य मानवाधिकार आयोग ने राज्य के पुलिस महानिदेशक को समन जारी किया है। मानवाधिकार आयोग ने राज्य के डीजीपी को 6 अप्रैल को उसके सामने पेश होने के लिए कहा है।

इस मामले में 2018 में वकील आदित्य मिश्रा ने राष्ट्रीय मानवाधिकार आयोग में शिकायत की थी। दरअसल उस समय प्रज्ञा ठाकुर ने टीवी पर एक साक्षात्कार में राज्य (महाराष्ट्र) पुलिस के आतंकवाद रोधी दस्ते (एटीएस) पर उन्हें प्रताड़ित करने का आरोप लगाया था। इसके बाद आयोग ने इस मामले को राज्य मानवधिकार के पास भेज दिया था।

29 सितंबर, 2008 में उत्तरी महाराष्ट्र के मालेगांव में हुए विस्फोट मामले की आरोपी प्रज्ञा सिंह ठाकुर फिलहाल जमानत पर जेल से बाहर हैं। शहर के एक मस्जिद के पास बाइक पर रखा बम फटने से छह लोगों की मौत हो गई थी और 100 से अधिक लोग जख्मी घायल हो गए थे। इस मामले की जांच राष्ट्रीय अन्वेषण अभिकरण (National Investigation Agency) कर रहा है। मामले की सुनवाई चल रही है।

MHRC summons Maharashtra DGP over complaint of custodial torture of Sadhvi Pragya Singh Thakur

https://www.indiatoday.in/india/story/mhrc-maharashtra-dgp-complaint-of-custodialtorture-of-sadhvi-pragya-singh-thakur-malegain-blast-case-1772337-2021-02-24 The Maharashtra State Human Rights Commission summoned the state Director General of Police in connection with a plea that alleged that Malegaon blast accused Sadhvi Pragya Singh Thakur was tortured in custody. The DGP has been asked appear before the commission on April 6 at 11 am.

The complaint was filed by Thane-based advocate Aditya Mishra before the National Human Rights Commission (NHRC) in October 2018 after Sadhvi Pragya alleged that she was tortured while she was in custody of the Maharashtra Anti-Terrorism Squad (ATS) that was investigating the Malegaon 2008 blast case.

Sadhvi Pragya was in jail for nine years before she was granted bail in April 2017. NHRC had transferred Mishra's petition to MHRC. However, due to the Covid-19 pandemic, the hearing of the case could not take place.

In 2019, Sadhvi Pragya broke down during a public appearance while narrating the torture she was allegedly subjected to while in custody. She alleged that police officials took turns to torture her, beat her day and night, and wanted her to confess that she had carried out the blast and killed Muslims.

Six people were killed and over 100 injured when a bomb went off near a mosque in Malegaon in north Maharashtra, on September 29, 2008. According to the prosecution, it was the handiwork of a Hindu extremist group.

Sadhvi Pragya was given a clean chit by the National Investigation Agency (NIA), but the trial court refused to discharge her from the case. The court dropped the charges under the Maharashtra Control of Organised Crime Act (MCOCA) against her, and she is now being tried under the Unlawful Activities Prevention Act.

'Give ₹1 lakh each to two custodial torture victims'

https://www.thehindu.com/news/cities/Delhi/give-1-lakh-each-to-two-custodial-torture-victims/article33917642.ece

The National Human Rights Commission (NHRC) has recommended that the Ministry of Home Affairs pay ₹1 lakh each to two victims of custodial torture at Delhi's Adarsh Nagar police station in a 2019 case.

In a statement on Tuesday, the NHRC said it had also asked for the report on departmental action taken against the six police officers involved, who are facing trial.

"The commission was convinced that from the material on record, prima facie it is established that the complainant and his nephew were given third degree torture. They were assaulted by the police personnel, as named in the FIR, and are now facing trial before the court," the NHRC said.

Under the Protection of Human Rights Act, the NHRC recommended the payment of ₹1 lakh each to the victims. The NHRC had registered a case on September 5, 2019 after receiving a complaint on August 28, 2019. The complainant had alleged that the officers of the Adarsh Nagar police station had picked up his nephew in connection with an Arms Act case and detained him when he went to find out what happened. He alleged that they were both subjected to torture. His nephew was allegedly falsely implicated.

"...the commission held that since the police officers failed to act as responsible public servants, therefore, departmental proceedings against them should also be initiated, and they should be punished accordingly. The State is vicariously liable for the action of public servant/police officers and hence the victims are entitled for compensation," it said.

'Give ₹1 lakh each to two custodial torture victims'

NHRC gives recommendation to MHA

SPECIAL CORRESPONDENT NEW DELHI

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